

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 562/TT/2014**

Subject : Truing up of transmission tariff for 2009-14 tariff block and determination of tariff for 2014-19 tariff block of Asset-1:400 kV S/C Uri-I-Uri-II interconnector Transmission line along with Bays at NHPC; Asset-2: 400 kV S/C Uri-II-Wagoora Transmission line along with Bays at Wagoora Sub-station &; Asset-3: 400 kV 80 MVAR Bus Reactor at Kishenpur under URI-II HEP Transmission System in Northern Region.

Date of Hearing : 3.2.2016

Coram : Shri A.S. Bakshi, Member  
Dr. M.K. Iyer, Member

Petitioner : Power Grid Corporation of India Limited (PGCIL)

Respondents : Rajasthan Rajya Vidhyut Prasaran Nigam Limited & 16 others

Parties present : Shri S.S. Raju, PGCIL  
Shri Jasbir Singh, PGCIL  
Shri Rakesh Prasad, PGCIL  
Shri M.M. Mondal, PGCIL  
Shri J Majumder, PGCIL  
Shri Shashi Bhushan, PGCIL  
Smt. Sangeeta Edwards, PGCIL  
Shri S.C. Taneja, PGCIL  
Shri Ved Prakash Rastogi, PGCIL  
Smt. Sonam Gangwar, PGCIL  
Shri A.M. Pavgi, PGCIL  
Mohd. Mohsin, PGCIL  
Shri B.L.Sharma, Advocate, Rajasthan Discoms

**Record of Proceedings**

The representative of the petitioner submitted that:-

a) The instant petition has been filed for truing up of transmission tariff for 2009-

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14 tariff block and determination of transmission tariff for 2014-19 tariff block of Asset-1:400 kV S/C Uri-I-Uri-II Inter-connector Transmission Line along with Bays at NHPC; Asset-2: 400 kV S/C Uri-II-Wagoora Transmission line along with Bays at Wagoora Sub-station &; Asset-3: 400 kV 80 MVAR Bus reactor at Kishenpur under URI-II HEP Transmission System in Northern Region.

- b) Assets 1, 2 and 3 were commissioned on 1.1.2012, 1.1.2012, 1.6.2012 respectively. The tariff for 2009-14 period for Assets 1 and 2 was allowed vide a combined order dated 24.12.2013 in Petition Nos.91/TT/2011 and 145/TT/2011. Tariff for Asset 3 was allowed vide order dated 19.8.2014 in Petition No.93/TT/2012.
- c) The time over-run of 7 months in commissioning of Assets 1 and 2 was condoned vide order dated 24.12.2013. The time over-run of 12 months in case of Asset 3 was not condoned and the petitioner was directed to provide the documentary support for the time over-run at the time truing up. The documentary proof regarding time over-run has been submitted now and the time over-run may be condoned taking into consideration the information submitted.

2. In response to a query of the Commission regarding the time over-run in case of Asset 3, the representative of the petitioner submitted that detailed reasons for the time over-run has been submitted in the petition along with the documents as per Commission's direction. He submitted that work was allocated to TATA in 2007 and due to change in scope, TATA was requested to shift the bus reactor to Kishenpur Sub-station from Wagoora Sub-station. TATA quoted an exorbitant price for shifting and hence retendering was done and the work was done at a very low cost. However this resulted in a delay of one year.

3. The representative of the petitioner further submitted that certain elements in Asset 1 were dismantled and accordingly ₹58 lakh are required to be decapitalized. Even though Asset I is part of URI-II, the cost of decapitalization will be adjusted in URI-I, which is covered in Petition No. 190/TT/2014. The said petition was heard on 28.1.2016 and the amount of decapitalisation will be adjusted and the required information will be submitted in Petition No. 190/TT/2014.

4. The Commission observed that the LD amount recoverable from the contractor is low and directed the petitioner to produce documents to show that the amount is only ₹33034.

5. The Commission directed the petitioner to submit the above information by 12.2.2016 on affidavit with a copy to the beneficiaries. The Commission further



directed that the above information should be filed within the stipulated time, failing which the matter would be decided on the basis of the information already available on record.

6. Subject to the above, order in the petition was reserved.

By order of the Commission

SD/  
(V. Sreenivas)  
Dy. Chief (Law)

